

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
ECOLEX INDUSTRIAL PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ecolex Industrial Products Private Limited
2.	Date of incorporation of corporate debtor	13/04/2022
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U26990GJ2022PTC130963
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No.FF/23- Vihani Complex, Opp Goras Dairy, Gandhinagar Gujarat- 382721
6.	Insolvency commencement date in respect of corporate debtor	07-11-2025 (IRP appointed vide order dated 07-11-2025)
7.	Estimated date of closure of insolvency resolution process	06-05-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Nareshbhai Shah Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
9.	Address and e-mail of the interim resolution professional, as registered with the Board	20, Sudershan Society, Part 2, Near Naranpura Bus stop, Naranpura, Ahmadabad, Gujarat- 380013 Email: carahulnshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Shop No 6, Samprati Residency, Opp Paliyadnagar AMC Garden, Naranpura , Ahmadabad, Gujarat- 380013 Email: cirp.ecolex@gmail.com
11.	Last date for submission of claims	26-11-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Ecolex Industrial Products Private Limited on 07-11-2025 and appointed Interim Resolution Professional (IRP), through same order.

The creditors of Ecolex Industrial Products Private Limited are hereby called upon to submit their claims with proof on or before 26-11-2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12-11-2025
Place: Ahmedabad

Sd/-
Mr. Rahul Nareshbhai Shah
Interim Resolution Professional
Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
Validity of AFA till 30.06.2026

Prudent PRUDENT CORPORATE ADVISORY SERVICES LIMITED
CIN: L91120GJ2003PLC042458
Registered Office: Prudent House, 3 Devang Park Society, Panjarapole
Cross Road, Ambawadi, Ahmedabad-380015.
E-mail: cs@prudentcorporate.com Website: www.prudentcorporate.com

NOTICE OF POSTAL BALLOT

The Members of Prudent Corporate Advisory Services Limited (the "Company") are hereby informed that pursuant to provisions of Sections 108 and 110 and all other applicable provisions, if any, of Companies Act, 2013 (the "Act"), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India (the "SS-2"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI Listing Regulations") including any statutory modification(s), substitution(s) or re-enactment(s) thereof for the time being in force and General Circular No.14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020 read with other relevant circulars, including Latest General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Company seeks the approval of the Members for the Special Business, as set out in the postal ballot notice dated November 04, 2025 along with the explanatory statement (the "Notice"), by way of electronic means (i.e. remote e-voting) only.

The electronic copies of Postal Ballot Notice ("Notice") along with the Explanatory Statement has been dispatched on Tuesday, 11th November, 2025, to those Members whose names appear on the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") as on Friday, 07th November, 2025 ("Cut-Off date") and who have registered their e-mail addresses with the Company / Depositories. In accordance with the MCA Circulars, physical copies of the Postal Ballot Notice along with Postal Ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot.

Notice is available on the Company's website i.e. www.prudentcorporate.com and on the website of stock exchanges i.e. the BSE & NSE at www.bseindia.com and www.nseindia.com respectively, and on website of NSDL at www.evoting.nsdl.com.

Detailed process to register e-mail addresses for members who have not registered their e-mail addresses is provided in the Notice. The Company has engaged the services of National Securities Depository Limited ("NSDL") to provide remote e-voting facility to the Members of the Company. The detailed instructions for E-voting have been provided in the Notice.

The remote E-voting facility is available during the following period:

Commencement of E-voting 09.00 AM (IST) on **Wednesday, 12th November, 2025**
Ends of E-voting 05.00 PM (IST) on **Thursday, 11th December, 2025**

The remote e-voting module shall be disabled by NSDL for voting thereafter.

During this period, Members holding shares either in physical form or in dematerialized form as on Friday, 07th November, 2025 ("Cut-Off date") may cast their vote by e-voting. Once the vote on a resolution is cast by the Member, he/she is not allowed to change it subsequently. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-off date. A person who is not a member as on the cut-off date should treat this Notice for information purpose only.

The Board of Directors of the Company has appointed CS Premnarayan Ramansand Tripathi, M/s. PRT & Associates, Practising Company Secretaries, Ahmedabad (Ramanand) M. FCS 8851 and Certificate of Practice No. 10029, to act as the Scrutinizer, to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The Scrutinizer shall submit his report to the authorised Director of the Company, or any other person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot e-voting will be announced within Two working days from the conclusion of the e-voting and the same shall be displayed on the website of the Company at www.prudentcorporate.com, and on website of NSDL and the same will be communicated to BSE Limited (BSE) and the National Stock Exchange of India Limited (NSE), being the stock exchanges where the equity shares of the Company are listed.

In case of any queries regarding e-voting, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022-4886 7000 or send a request to Ms. Pallavi Nhatre at evoting@nsdl.com.

For, Prudent Corporate Advisory Services Limited

Sd/-
Kunal A. Chauhan
Company Secretary

Date: 11/11/2025
Place: Ahmedabad FCS- 13492

DEBTS RECOVERY TRIBUNAL-II
(Ministry of Finance, Government of India)
3rd Floor, Bhikhubhai Chamber, 18, Gandhi Kunj Society, Opp.
Deepak Petrol Pump, Ellisbridge, AHMEDABAD-380006.

O.A. 681/2024 Exb. No.A/09
BANK OF BARODA APPLICANT
VERSUS
M/S. KORIYA INFRA P. LTD & ANRDEFENDANT

To,
(1) M/S. KORIYA INFRA P. LTD REGISTERED OFFICE: - 302,
RADHE GYAN, OPPOSITE PRAMUKHSWAMI HOSPITAL ATLADARA,
VADODARA - 390012, GUJARAT

AN OTHER OFFICE ADDRESS:-
KISHAN AMBROSIA, PLOT NO. 82, TP NO. 60, VILLAGE MOUJE
GOTRI, VADODARA, GUJARAT - 391101

(2) SHRI BHIKUBHAI KISHANBHAI KORIYAK - 10, DE ELEGANT
VILLA, OFF GOTRI SEVASI ROAD, SEVASI, KHANPUR, VADODARA,
GUJARAT - 391101

(3) SMT. SHILPABEN BHIKUBHAI KORIYAK-10, DE ELEGANT
VILLA, OFF GOTRI SEVASI ROAD, SEVASI, KHANPUR, VADODARA,
GUJARAT - 391101

(4) M/S. GAURI RUBBER INDUSTRIES P. LTD. ;
REGISTERED OFFICE:- 302, RADHE GYAN, OPPOSITE PRAMUKH
SWAMI HOSPITAL ATLADARA, VADODARA - 390012, GUJARAT

WHEREAS the above named applicant has filed the above referred application in this
Tribunal

1. WHEREAS the service of Summons/Notice could not be effected in the
ordinary manner and whereas the application for substituted service has been allowed
by this Tribunal.

2. Defendant are hereby directed to show cause as to why the Original Application
should not be allowed.

3. You are directed to appear before this Tribunal in person or through an Advocate
on 19-11-2025 at 10.30 a.m. and file the written statement / Reply with a copy thereof
furnished to the applicant upon receipt of the notice.

4. Take notice that in case of default, the Application shall be heard and
decided in your absence.

GIVEN UNDER MY HAND AND SEAL OF THE TRIBUNAL ON THIS 08/09/2025

PREPARED BY CHECKED BY SEAL SECTION OFFICER

ASHAPURI GOLD ORNAMENT LIMITED

(CIN:- L36910GJ2008PLC054222)

Registered Office:-109 to 112A, 1st Floor Super Mall, Nr. Lal Bunglow, C.G.Road, Ahmedabad-380009, GJ, IN.

Website: www.ashapurigold.com • E-Mail: info@ashapurigold.com • Contact No.:- +91-7926462170

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2025

Sr. No.	Particulars	Quarter Ended			Half year Ended		Year ended 31.03.2025 Audited
		30.09.2025 Unaudited	30.06.2025 Unaudited	30.09.2024 Unaudited	30.09.2025 Unaudited	30.09.2024 Unaudited	
1.	Total Income from Operations	10240.39	5295.31	8689.20	15535.70	13121.31	31629.97
2.	Other Income	0.81	0.44	4.02	1.25	50.14	111.02
3.	Net Profit/(Loss) from ordinary activities for the period (before tax, Exceptional and/or Extraordinary items)	1130.76	486.37	461.93	1617.13	809.08	1612.35
4.	Net Profit/(Loss) from ordinary activities for the period before tax, (After Exceptional and/or Extraordinary items)	1130.76	486.37	461.93	1617.13	809.08	1612.35
5.	Net Profit/(Loss) from ordinary activities for the period after tax, (After Exceptional and/or Extraordinary items)	846.95	317.08	346.23	1164.02	606.42	1203.64
6.	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax))	851.04	497.42	344.75	1348.46	613.37	1037.54
7.	Equity Share Capital (Face Value of Rs. 1/- each)	3333.15	3333.15	3333.15	3333.15	3333.15	3333.15
8.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	11333.98
9.	Earnings Per Share (Face Value of Rs.1/- each) (not annualized)						
	a. Basic	0.25	0.10	0.10	0.35	0.10	0.38
	b. Diluted	0.25	0.10	0.10	0.35	0.10	0.38

Note: The above is an extract of the detailed format of detailed Quarterly and Half Yearly Results filed with the Stock Exchange under Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015. The full format of the Quarterly and Half Yearly Financial Result are available on the Company's website www.ashapurigold.com and the Stock Exchange website www.bseindia.com.

Place:- Ahmedabad

Date: 11.11.2025

For, Ashapuri Gold Ornament Limited

Sd/-Jitendrakumar Saremal Soni

Joint Managing Director

DIN:-01795752

INDUSIND BANK LIMITED

Registered Office: 2401, Gen.Thimmayya Road (Cantonment), Pune-411 001
Consumer Finance Division: New No.34,G.N Chetty Road, T.Nagar, Chennai-60017
State office: Indusind Bank, 3rd Floor, Business Empire-5, 1/5 Jagnath Plot Corner,
Yagnik Road, Opp RKC Collage, Rajkot-360001

POSSESSION NOTICE

(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized officer of M/s Indusind Bank Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter the said Act) and in exercise of the Powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 (hereinafter the said Rules) has issued demand notice to the below mentioned Borrower/Guarantors to repay the amount with 60days from the date of receipt of the said notice.

The borrower(s) having failed to repay the said amount with further interest within the said period, notice is hereby given to the Borrowers in particular and to the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this date mentioned against the name of the Borrowers/Guarantors Any dealings with the said properties shall be subject to the prior charge of M/s Indusind Bank Ltd., for the amounts mentioned against the borrowers and incidental expenses cost, charges and interest thereon. The borrowers attention is invited to Provisions of Sub-Section(8) of section 13 of the Act, in respect of the time available to redeem the secured assets

S. No.	Name of Borrower /Guarantor, Loan Agreement No.	Demand Notice Date	Outstanding Amount
1.	Borrower: Mr/Mrs RAJPARASHUBHEN, C/o NAROTTAMBHAI Co-Borrower (s) : Mr/Mrs RAJPARA NARENDRAHAI JAMANADAS, C/o JAMANADAS Co-Borrower (s) : Mr/Mrs KUNAL, C/o NARENDRA Co-Borrower (s) : Mr/Mrs BARTIKA KRUNAL RAJPARA, C/o JAYPRAKASH Agreement No: GAA05357M Dated 23.02.2020	29.04.2022 07/11/2025	Rs. 44,58,217.53 (Forty Four Lakh Fifty Eight Thousand Two Hundred Seventeen Rupees And Fifty Three Paise Only) as on 28.04.2022

Description of the property: All that place and parcel of Freehold Immovable Property being Flat No. B/72, on Seventh Floor, having area measuring 1557 Sq. Fts. (Super Built-Up) i.e. Carpet area 910 Sq. Fts. i.e. 144.54 Sq. Mtrs. alongwith undivided share land measuring 40.88 Sq. Mtrs. at and in VASUNDHARA PARK CO-OPERATIVE HOUSING SOCIETY LTD. VIBHAG-1 known as "PALM GREENS" situated at land bearing Survey No.41, 12/12 & 12/3/1 (Final Plot No.42 & 4/3 of TPS 84-A) of Mouje MAKARBA Taluka City in the District of Ahmedabad & Registration Sub District of Ahmedabad-4 (Palid) within the State of Gujarat, the said property is bounded as under - East - Society Road, West: Flat No.B/71, North - Society Road, South -Flat No.B/73.

2. Borrower: Mr.Raju Pirmohand Ahmedbhai, Saiyad, S/o Ahmedbhai
Co-Borrower (s) : Mr.Saiyad Anishkhatun Rajukhan, C/o Mohammed Husen
Guarantor (s) : Mr.S.Mohammed Farooque C/o Gulam Husen
Agreement No: GAA05112M Dated 30.05.2018

Description of the property: All that place and parcel of the property of all that Flat No. 102, Block No - B, on 1st Floor, measuring 130 Sq. Yards super built-up area in scheme known as ZAINAB RESIDENCY, constructed by M/s. Ajitnath Infracon LLP situated at: City survey No. 2883 (Old Survey No. 2901B/2B, 2899B/1, 6996A, 2863, 2884, 2885, 2900, 2881A, 2882A) of Mouje: Shaipur Ward -2, Taluka: City, District: Ahmedabad, North of: Passage, South of: Road, East of: Open Marginal Space, West of: Flat No-B-101.

3. Borrower: Mr.Puthan Vasimkhan Mulekhan S/o Malekhan
Co-Borrower (s) : Mrs.Ashiyana Vasimkhan W/o Ashraf Khan
Co-Borrower (s) : Mr.Pathan Malekhan Fakir Mahmand S/o Fakir Mahmand
Agreement No: GAA05337M Dated 30.12.2019

Description of the property: All that part and parcel of land and building situated at: Flat No. 302, 3rd Floor, River Heights Apartment, Nr. Sanjay Park, Pethapur, Gandhinagar-382610, having city survey No. 37441/P, East: Flat No. 301, South: G.E.B Wall, West: City Survey No. 3744/2, North: Flat No. 303.

4. Borrower: Mr. Sipal Imrankhan Maleykhan S/O Maley Khan
Co-Borrower (s) : Mrs. Pathan Gulnabano, C/o Imrankhan
Co-Borrower (s) : Mr. Puthan Vasimkhan S/o Maley Khan
Co-Borrower (s) : Mr. Sipal Ashiyana Wasimkhan S/o Mr.Ashraf Khan
Agreement No: GAA05336M Dated 30.12.2019

Description of the property: Flat No. 301 on 3rd Floor, in the scheme known as "River Heights", situated on City Survey No. 3744/1 paiki, (Old Gram Panchayat No. 102771 & New No. 1113), Sheet No. 25, Mouje: Pethapur, Taluka: Gandhinagar, Dist & Sub District: Gandhinagar, Gujarat-387610, (admeasuring about 95 Sq. Mtrs. BUA), East City Survey No. 3744/2 paiki, West Flat No. 302, North Flat No. 306, South Wall of G.E.B.

Date: 07/11/2025 Sd/- (Authorized Officer)
Place: Gujarat For Indusind Bank Limited,

HDFC Bank Limited

We understand your world

Branch: HDFC BANK LTD, Unit No. 101-105, 1st Floor, The Spire Building, Nr. Ayodhya Chowk, 150 Ft. Ring Road, Rajkot - 360007**DEMAND NOTICE**

Under Section 13 (2) of the Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC) under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) of the said Act, calling upon the Borrower(s) / Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s) / Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s) / Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to HDFC, within 60 days from the date of publication of this Notice, the amounts indicated hereunder in their respective names, together with further interest as applicable according to the delinquentment in the said Demand Notices from the respective dates mentioned below in column (c) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HDFC by the said Borrower (s) respectively. Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset(s).

Sr. No.	Name of Borrower(s) / Legal Heir(s) / Legal Representative(s)	Total Outstanding Dues	Date of Demand Notice	Description of Secured Asset(s) /Immovable Property (ies)
1.	Mrs RAM RASILEB VASABHAI, Mr MODI VIKRAM HIMMATLAL	Rs.14,75,403/- as on 30-Sep-25	01-Nov-2025	FLAT NO 103, 1 ST FLOOR, ROYAL HOMES 2, GREEN HILL PARK, AVADH ROAD, BH ELEGANCE PARTY LAWN, RAJKOT.
2.	Mr RAVAL AKHILESH, Mrs RAVAL INDUBEN PANKAJBHAI	Rs.15,03,607/- as on 30-Sep-25	01-Nov-2025	FLAT NO 104, 1 ST FLOOR, NILKANTH AVENUE, MAVDI MAIN ROAD, RAJKOT.
3.	Mr SHERASIYA VISHAL TRIBHOVANBHAI, Mrs SERASIYA VANITABEN TRIBHOVANBHAI	Rs.23,09,497/- as on 30-Sep-25	01-Nov-2025	ROW HOUSE 7, SHIVALAY BUNGLOWS, ISHWARIYA MAHADEV ROAD, NANI VAVDI, MORBI.
4.	Mr SHOLANKI ASHOKBHAI AMARSHIBHAI, Mr SOLANKI NEVIL ASHOKBHAI	Rs.24,49,115/- as on 30-Sep-25	01-Nov-2025	FLAT NO E/804, CITY CLASSIC, AMBICA TOWNSHIP,NR VASANT VIHAR, RAJKOT.
5.	Mr BHARADWA KIRAN PRADEEP	Rs.17,66,250/- as on 30-Sep-25	01-Nov-2025	FLAT NO 901, 9 TH FLOOR, IN THE BUILDING KNOWN AS VARDHMAN HEIGHTS, BLOCK NO A, VARDHMAN NAGAR, 150 FT RING ROAD, JAMNAGAR ROAD, RAJKOT.
6.	Mr GADHIYA DILIPBHAI TULSHIBHAI, Mrs GADHIYA NAYNABEN DILIPBHAI	Rs.41,47,592/- as on 30-Sep-25	01-Nov-2025	HOUSE ON PLOT NO 4, VRAJ PARIKRAM, PUSHKARDHAM MAIN ROAD, KALAWAD ROAD, NR KEVALIYAM, RAJKOT.
7.	Mr JOBANPUTRA PRAKASH V, Mrs JOBANPUTRA LATA P	Rs.6,62,574/- as on 30-Sep-25	01-Nov-2025	FLAT NO B-16, SHRADDHA APPARTMENT, LABH ASSOCIATION, NR JYOTI JAGRUTI SOCIETY, MAHAVIRNAGAR, TAHKARBAPA NAGAR, AHMEDABAD.
8.	Mr PIPALIYA NIKESH KANTILAL, Mrs PIPALIYA POOJA NIKESH	Rs.74,64,704/- as on 30-Sep-25	01-Nov-2025	FLAT NO 301, 3 RD FLOOR, SHIVALAY HEIGHTS, NANA MAVA MAIN ROAD, BUNVALY TERMINAL STREET, RAJKOT.
9.	Mr MUNGALA GHANSHYAM JENTIBHAI, Mrs MUNGALA SHARDABEN JAYANTILAL	Rs.22,69,986/- as on 30-Sep-25	01-Nov-2025	RESIDENTIAL ROW HOUSE 40T044/2, ASOPALAV VATIKA - A, KOTHARIA MAIN ROAD, OPP. INDIAN PUMP, RAJKOT.
10.	Mr NAKUM VISHAL, Mr NAKUM BHARATKUMAR	Rs.7,61,732/- as on 30-Sep-25	01-Nov-2025	UNIT NO 412, 4 TH FLOOR, MADHAV PLAZA, LAL BUNGLOW ROAD, JAMNAGAR.
11.	Mr PATEL HARSHKUMAR JITENDRABHAI, Mrs PATEL PAVLABEN ASHVINBHAI	Rs.30,41,964/- as on 30-Sep-25	01-Nov-2025	FLAT NO F 601, 6 TH FLOOR, CITY SELENIUM, KUVADVA ROAD, NEAR D MART, OPP RAJ RESIDENCY, RAJKOT.
12.	Mr NAROLA SANJAYBHAI, Mrs NAROLA SHILPA	Rs.13,30,408/- as on 31-Aug-25	27-Sep-2025	ROW HOUSE 33/1, PATEL NAGAR -2, NEAR KALINDI SCHOOL, LALPUR ROAD, JAMNAGAR.

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realization. If the said Borrowers shall fail to make payment to HDFC as aforesaid, then HDFC shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13 (4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences. The said Borrower (s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset (s) / Immovable Property (ies), whether by way of sale, lease or otherwise without the prior written consent of HDFC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date : 12.11.2025 For HDFC Bank Ltd. Sd/-
Place : Gujarat Authorised Officer,

Regd Office: HDFC Bank Ltd, HDF Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400013.
CIN: L65920MH1994PLC080618 Website: www.hdfcbank.com

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ECOLEX INDUSTRIAL PRODUCTS PRIVATE LIMITED

Sl. No.	RELEVANT PARTICULARS	Details
1.	Name of corporate debtor	Ecolex Industrial Products Private Limited
2.	Date of incorporation of corporate debtor	13/04/2022
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U26990GJ2022PTC130963
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No.FF/23- Vihani Complex, Opp Goras Dairy, Gandhinagar Gujarat-382721
6.	Insolvency commencement date in respect of corporate debtor	07-11-2025 (IRP appointed vide order dated 07-11-2025)
7.	Estimated date of closure of insolvency resolution process	06-05-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Nareshbhai Shah Reg No- IBI/PA-001/1P-P02170/2020-2021/13367
9.	Address and e-mail of the interim resolution professional, as registered with the Board	20, Sudershan Society, Part 2, Near Naranpura Bus stop, Naranpura, Ahmedabad, Gujarat- 380013 Email: carahulnshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Shop No 6, Samprati Residency, Opp Paliyadnagar AMC Garden, Naranpura, Ahmedabad, Gujarat- 380013 Email: cirp.ecollex@gmail.com
11.	Last date for submission of claims	26-11-2025
12.	Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **Ecolex Industrial Products Private Limited** on 07-11-2025 and appointed Interim Resolution Professional (IRP), through same order.

The creditors of **Ecolex Industrial Products Private Limited** are hereby called upon to submit their claims with proof on or before 26-11-2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (NA) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. Sd/-

Date: 12-11-2025 Mr. Rahul Nareshbhai Shah
Place: Ahmedabad Interim Resolution Professional
Reg No- IBI/PA-001/1P-P02170/2020-2021/13367
Validity of AFA till 30.06.2026

Stressed Asset Management Large Branch, Indian Bank, 73, 7th floor, Mittal Chamber, Nariman Point, Mumbai 400021

PUBLIC NOTICE FOR ASSIGNMENT / TRANSFER OF SECURITY INTEREST OF INDIAN BANK HELD IN PRATIBHA MOSINZHSTROI CONSORTIUM DELHI

JAL BOARD PACKAGE 3 CONTRACT

Indian Bank, Stressed Asset Management Branch, Mumbai, Mittal Chamber, 7th Floor, Near Bajaj Bhavan, Nariman Point, Mumbai 400 021 through this public notice is hereby inviting offers from interested eligible bidders on 'as is where is', 'as is what is basis' and 'without recourse basis' for transfer / assignment of its security interest in Delhi Jal Board - Package 3 project contract to Pratibha Mosinzhstroi Consortium (100% un

